

**Government of India  
Ministry of Consumer Affairs, Food and Public Distribution  
Department of Consumer Affairs**

**LOK SABHA  
UNSTARRED QUESTION NO. 936  
TO BE ANSWERED ON 22.11.2016**

**MRP FOR BOTTLED WATER**

936. SHRI SUSHIL KUMAR SINGH:  
(OIH)

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:**

- (a) whether the Government has decided to take action against the vendors for selling bottled water and eatables at more than the printed rates in railway premises and at airports in the country; and
- (b) if so, the details thereof?

**ANSWER**

**उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण राज्य मंत्री  
(श्री सी. आर. चौधरी)**

**THE MINISTER OF STATE  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
(SHRI C. R. CHAUDHARY)**

(a) & (b) : The Legal Metrology (Packaged Commodities) Rules, 2011 provides that commodities in packaged form including water bottles cannot be sold at a price higher than MRP, at all retail shops including railway premises and airports in order to protect the interest of consumers. Monitoring whether the commodities are being sold at more than MRP is done by the enforcement authorities of the State Governments. The penalty provisions are made under section 36 of the Legal Metrology Act, 2009 for the violations of the provisions of Act and Rules.

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